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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2019/6427/A

From :- Shri Kaushik Kumar Sharma
Jt. Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
The Registrar
Gauhati High Court, Kohima Bench.

Dated Guwahati, the 1st November, 2019.

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. HC(K)3/2018/REG/ 815 dated 22.10.2019.

Sir,

With reference to the above, I am directed to inform you that Shri Khulto Koso, Principal Judge, Family Court-II, Kohima, Nagaland, has been allowed to avail LTC for the current block period 2018-2021 to visit Goa along with his wife and 4 (children), during the winter vacation in the month of December, 2019, by the shortest possible route, as per existing Rules.

Shri Koso be informed accordingly

Yours faithfully,

sd/-

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JT. REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2019/6428-1A. dated 1.11.19

Copy to:-

1. The Principal Accountant General, (A&E), Kohima, Nagaland.
2. Shri Khulto Koso, Principal Judge, Family Court-II, Kohima, Nagaland for information with reference to his letter No. P.J.F.C./Kma/A.T.A.-01/2019 dtd. 14.10.2019.
- ✓ 3. The System Analyst, Gauhati High Court, Guwahati for information and necessary action for uploading in official Website.

sd/-
01/11/19

JT. REGISTRAR (VIGILANCE)

sd/-